

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) to (d) Yes, Sir. Details are as below:—

- (i) Eastern Peripheral Expressway (EPE): The scheduled date of completion of EPE is March, 2018 and the awarded cost of civil works is ₹ 4418 crores.
- (ii) Western Peripheral Expressway (WPE): This is a State Government of Haryana project. Earlier the project was awarded by Govt. of Haryana in single package on build-Operate-Transfer (BOT) mode. Subsequently, the work was terminated and balance work has been awarded in two packages namely Kundli-Manesar section and Manesar-Palwal section. The work on Manesar-Palwal section of WPE has been completed at a cost of ₹ 457.81 crores in March, 2016. The scheduled date of completion for Kundli-Manesar section awarded at a cost of ₹ 1863 crores; is February, 2019.

Construction of the EPE and WPE would facilitate hassle free movement of non-Delhi bound traffic from the neighbouring states hence contributing to reduction in pollution and decongestion in Delhi.

National regulation for cab aggregators

2018. SHRI DEREK O'BRIEN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Ministry is planning to draft national regulations for technology-based cab aggregators;
- (b) whether the Ministry is aware that certain information technology companies do not have city permits or licenses to operate cabs and if so, whether the Ministry is taking any action against such companies; and
- (c) whether the Ministry is taking action against companies imposing surge pricing on cab services?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) In pursuance of order dated 11th August, 2016 of Hon'ble High Court of Delhi in W.P. No. 6000 of 2015 and 6668 of 2015, a Committee was constituted under the chairmanship of Secretary, Ministry of Road Transport & Highways (MoRTH) to examine all relevant issues related to existing permits given to black/ yellow taxis, radio taxis, aggregators, etc. The committee had

finalized its report in December, 2016. The committee has recommended that city taxis should be allowed to run on App Based platforms. The policy recommendations also ensure that bigger aggregators do not undercut the traditional cabs. The major focus of the policy is to ensure safe, secure and affordable ride to the common public so as to help in reducing congestion as well as pollution in the cities. The policy also recommends that the app used by aggregators is validated for its integrity by an agency authorized by Ministry of Electronics and Information Technology. The policy would help in a healthy growth of the taxi industry. The policy is recommendatory in nature and would help to provide a particular framework to help the States in framing detailed regulations.

(b) and (c) The vehicles in India are operated as per the provisions of Motor Vehicle Act, 1988 and the rules framed thereunder. The power of enforcement of these provisions rest with the State Government. State Government Authorities take appropriate action on the vehicles who doesn't run in accordance with the Motor Vehicle Act, 1988 and the rules framed thereunder.

Recovery of investment on Ahmedabad-Vadodara expressway

2019. SHRI SHANKARBHAI N. VEGAD: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased state:

(a) whether Government has any data about the recovery of investment on Ahmedabad-Vadodara expressway; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) and (b) Yes, Sir. ₹ 479.03 cr. was recovered by SPV of NHAI (Ahmedabad-Vadodara Expressway Company Limited) through toll collection, the details of which are as under:—

Year	Toll Collection (₹ in lakh)
2003-04	69.17
2004-05	1222.24
2005-06	2152.61
2006-07	3482.69
2007-08	4750.01